

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
Appeal No. 219/ND/252/2022

IN THE MATTER OF:

M/s B.N. Enterprises	...	Appellant
Versus		
Registrar Of Companies, Ministry of Corporate Affairs ,National Capital Territory of Delhi & Haryana	...	Respondent

Under Section 252.

Order delivered on 09.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	Adv. Divyam Garg
For the Respondent	:	
For the RoC	:	Adv. Jyoti Khurana

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **21.05.2024.**

Sd/-
(Court Officer)